www.taxguru.in

(5)	उप प्रवर्तन निदेशक	ऐसे मामले जिनमें 1 करोड़ रुपए से अधिक किंतु 2 करोड़ रुपए से अनधिक रकम अंतवर्लित है।
(6)	सहायक प्रवर्तन निदेशक	ऐसे मामले जिनमें 1 करोड़ रुपए से अधिक की रकम अंतवर्लित नहीं है।

[फा. सं. के-11022/80/2011-एडी.ईडी]

एस. एन. भारती, अवर सचिव

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 30th September, 2014.

S.O. 2564(E).—In exercise of the powers conferred by Section 16 of the Foreign Exchange Management Act, 1999 (42 of 1999) and in supersession of the notification of the Government of India in the Ministry of Finance, Department of Revenue, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (ii) *vide* the number S.O.1246(E), dated the 30th May, 2012, except as respects things done or omitted to be done before such supersession, the Central Government hereby appoints the following officers of the Directorate of Enforcement specified in Column (2) of the Table below as adjudicating authorities to hold an inquiry for the purpose of adjudication under section 13 of the said Act, involving an amount or value as specified in column (3) of the said Table.

TABLE

Sl. No.	Designation of Officers	Monetary limit
(1)	(2)	(3)
(1)	Director of Enforcement	Cases involving amount exceeding rupees ten crore
(2)	Special Director of Enforcement	Cases involving amount exceeding rupees ten crore
(3)	Additional Director of Enforcement	Cases involving amount in excess of rupees five crore but not exceeding rupees ten crore
(4)	Joint Director of Enforcement	Cases involving amount in excess of rupees two crore but not exceeding rupees five crore
(5)	Deputy Director of Enforcement	Cases involving amount in excess of rupees one crore but not exceeding rupees two crore
(6)	Assistant Director of Enforcement	Cases involving amount not exceeding rupees one crore.

[F. No. K-11022/80/2011-Ad.ED]

S. N. BHARTI, Under Secy.

अधिसूचना

नई दिल्ली, 30 सितंबर, 2014

का.आ. 2565(अ).—विदेशी मुद्रा प्रबंधन अधिनियम, 1999 (1999 का 42) भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में प्रकाशित अधिसूचना सं. सा.का.नि. 371(अ) द्वारा उक्त अधिनियम के उपबंधों को 1 जून, 2000 से प्रभावी करते हुए प्रवृत्त किया गया था।

और, केन्द्रीय सरकार ने भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में प्रकाशित अधिसूचना सं. सा.का.नि. 308(अ), तारीख 20 मार्च, 2003, 395(अ), तारीख 31 मार्च, 2003, 986(अ), तारीख 28 अगस्त, 2003, 964(अ), तारीख 25 अगस्त, 2003, 1394(अ), तारीख 28 नवंबर, 2003 और 1424(अ), तारीख 16 नवंबर, 2003 द्वारा प्रकाशित आदेशों द्वारा, विदेशी मुद्रा विनियमन अधिनियम, 1973 (1973 का 46) (निरसन अधिनियम) की धारा 4 की उप-धारा (1) और उप-धारा (3) के साथ पठित धारा 50 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्रीय सरकार के कतिपय अधिकारियों को निरसित अधिनियम के अधीन उल्लघंन के कतिपय मामलों का न्यायनिर्णयन करने के लिए नियुक्त किया था ;

www.taxguru.in

MINISTRY OF FINANCE

(Department of Revenue)

CORRIGENDUM

New Delhi, the 14th November, 2014

S.O. 2918(E).—Reference Ministry of Finance, Department of Revenue's notification issued under S.O. 2565(E), dated 30.09.2014. The S. Nos. (5) & (6) of the Table mentioned in the said notification may be read as under :—

TABLE

SI. No.	Designation of Officers	Monetary limit
(1)	**(2)**	**(3)**
(5)	Deputy Director of Enforcement	Cases involving amount in excess of rupees one crore but not exceeding rupees two crore.
(6)	Assistant Director of Enforcement	Cases involving amount not exceeding rupees one crore

2. The other terms will remain the same.

[F. No. K-11022/80/2011-Ad.ED]

S. N. BHARTI, Under Secy.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.